

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 744 OF 2022**

IN THE MATTER OF:

MOHARRAM ALI

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS

....RESPONDENTS

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FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent/Bindlas Duplux Limited

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 11.03.2024

E-mail: utkarsh.sharma7@gmail.com

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IN THE MATTER OF:

MOHARRAM ALIAPPLICANT
VERSUS
STATE OF UTTAR PRADESH & ORS.RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT/BINDLAS DUPLUX
LIMITED WITH SUPPORTING AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Reply is being filed on behalf of Bindlas Duplux Limited, through its Director Mr. Ankit Agrawal, who is competent to swear the Affidavit on its behalf.
2. That the present Reply is being filed in compliance of order dated 12.01.2024 passed by this Hon'ble Tribunal, pursuant to notice being received by the Answering Respondent of the pendency of the present proceedings. The present Reply is primarily being confined to the report of the Joint Committee dated 11.01.2024 filed before this Hon'ble Tribunal in the captioned matter.
3. That at the outset it is submitted that the Answering Respondent is a company, which has been a reputed presence in the industrial circles since the last several years and prides itself on practicing the highest standards of professional and business ethics in pursuing its commercial

interests. It is earnestly submitted that the Answering Respondent is not indulging in any pollution of any kind and has always offered full co-operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory clearances from the regulatory authorities and considers compliance of the same as part of responsibly conducting its mercantile interests with the highest standards of probity and ethics. The industrial units of the Answering Respondent have employed all the necessary safeguards in the form of installing modern machinery and adopting environment friendly means to ensure that no pollution of any kind is caused by the industry. The Answering Respondent also ensures at all times that no untreated effluents are discharged from its industrial units.

4. That the Answering Respondent believes in pursuing its commercial interests in a responsible manner and is willing to participate in any process that is undertaken for the safeguarding, protection, preservation and improvement of the surrounding environment in the industrial area, where the units of the Answering Respondent are situated.
5. That the Answering Respondent has been operating at all times with a valid consent from the UPPCB under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution)

Act, 1981, in respect of both its industrial units. The current consents, granted by the UPPCB to the Answering Respondent under the above named statutes, are valid till 31.12.2027, in respect of both the units.

Copies of the consolidated consents, granted to the Answering Respondent by UPPCB, in respect of both units, are annexed and marked as **Annexure-1 (Colly)**.

6. That the Answering Respondent has also obtained the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the UPPCB, in respect of both its units, with the latest ones being valid till 16.11.2027 [Unit-1] and 22.12.2027 [Unit-2] respectively.

Copies of the Authorizations, issued by the UPPCB in favour of the Answering Respondent, under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, in respect of both the units, are annexed and marked as **Annexure-2 [Colly]**.

7. That the used oil, contaminated cotton rags or other cleaning materials, empty barrels/containers/liners, which may be contaminated with hazardous chemical waste, are disposed of by the Answering Respondent through the Treatment, Storage and Disposal Facility [TSDF] of Bharat Oil and Waste Management Limited, which is one of the leading environment management service providers in the country

and is licensed by several state and central government departments.

8. That the Plastic Waste generated at the industrial unit of the Answering Respondent is presently being sent for co-processing to the pyrolysis plant of Tirupati Baalaji Fiberr Private Limited.

Copy of the Agreement between the Answering Respondent and Tirupati Baalaji Fiberr Private Limited is annexed and marked as **Annexure-3**.

9. That the fly ash, produced at the industrial unit of the Answering Respondent as a result of the manufacturing process, is now being utilized in the brick manufacturing process, with agreements having been entered into for the said purpose between the Answering Respondent and two brick kilns, namely Shiva Bricks Field and Bhupendra Singh Brick Supply. Earlier, the fly ash generated at the units of the Answering Respondent was being disposed through dumping, after exercising adequate precautions, at either the site owned by the Answering Respondent at Khasra No. 1, Village Sikhreda or at Khasra no. 354, Village Nagla Buzurga, through an independent contractor.
10. That the Answering Respondent has also got the No Objection Certificates from the Uttar Pradesh Ground Water Department [UPGWD], in respect of its four borewells, which are valid till 18.01.2027. All conditions of the NOC, including

recharge, installation of piezometers, flow meters etc. are being fulfilled by the industrial unit of the Answering Respondent.

Copies of the No Objection Certificates, issued by the UPGWD in favour of the Answering Respondent, are annexed and marked as **Annexure-4 (Colly)**.

11. That in so far as the contents of the present Original Application are concerned, it is respectfully submitted that the Answering Respondent is in no manner responsible or associated with the unfortunate death of a person which took place due to interaction with chemicals dumped at a site belonging to the Irrigation Department, situated at Village Nangla Bujurg, District Muzaffarnagar. Certain quantities of Fly Ash were also found dumped at the site, on top of the unknown chemicals, which had gotten mixed with the chemicals over time, with grass having also grown over the fly ash. FIR No. 193/2022 was registered in relation to the incident at Police Station Bhopa, District Muzaffarnagar against certain persons, who were suspected of dumping chemicals and fly ash at the incident site. It is the cognizance of the said incident which has been taken by this Hon'ble Tribunal by way of the present Application.
12. That investigations into the incident revealed that around five years ago, several drums containing unknown chemicals were stored near the site of incident and

subsequent to complaints by the local populace regarding the foul smell emanating from the chemicals and the resultant irritation in eyes, the drums containing the chemicals were buried under the site in question, in the presence of administrative and police officials from the very same police station, which is now investigating the incident. Later on, over the course of time, some fly ash was also illegally dumped at the site by someone. Over the course of time, the chemicals from the drums had leaked into the site, resulting in the unfortunate death of one person and burns being caused to two others on 09.07.2022, due to interaction with the said chemicals. During investigations, it also emerged that the chemicals had been brought to the site several years back by one Mr. Anjum from some unknown source.

13. That during the course of investigation, certain statements were also made regarding the presence of certain paper manufacturing industries, which generate fly ash, near the site of the incident and purely on the basis of speculation, the names of 3-4 such industries, including the Answering Respondent, were mentioned in the case diary by the police and certain information was sought from the said industries, which was duly provided. In this relation, notice dated 05.08.2022, under Section 160 Cr.PC read with Section 91 Cr.PC, was issued to the Answering Respondent by the police, which was responded to by the Answering

Respondent through a reply dated 08.08.2022. Thereafter, no communication or clarification has been sought by the police from the Answering Respondent.

14. That the investigation was still underway and was yet to be completed, with not a shred of evidence linking the Answering Respondent to the fly ash found to be dumped at the site of the incident, when UPPCB, without any basis or evidence, issued Show Cause Notice dated 09.02.2023 to the Answering Respondent, blaming inter-alia the Answering Respondent for the incident and directing it to deposit an environmental compensation of Rs. 8,08,125/-, treating the period of default from 09.07.2022 to 29.09.2022, the date on which the fly ash was sent to the TSDF by the UPPCB.
15. That to the utter shock and dismay of the Answering Respondent, immediately after the issuance of the earlier notice, another show cause notice was issued by UPPCB on 11.02.2023, alleging that the Answering Respondent is guilty of not having undertaken scientific disposal of chemical laden fly ash and directing the Answering Respondent to show cause as to why environmental compensation amounting to Rs. 1,63,31,250/- should not be imposed on it, with the computation this time being done treating the period of default as five years, again without any basis or without any evidence to substantiate the charge.
16. That detailed replies to both the Notices were given to UPPCB by the Answering Respondent on 04.03.2023, clearly

stating that no culpability for the incident could be attached to it and that it was not linked to the same in any manner. It was also mentioned in the replies that the fly ash generated at the unit of the Answering Respondent is disposed of in a completely scientific manner, with the fly ash earlier being sent for disposal through dumping, after exercising adequate precautions, at either the site owned by the Answering Respondent at Khasra No. 1, Village Sikhreda or at Khasra No. 354, Village Nagla Buzurga, and now being utilised for brick manufacturing. It was further pointed out that the fly ash generated at the unit of the Answering Respondent does not contain any chemical and is completely cooled down before being transported out of the unit.

17. That thereafter, some meetings took place between the officials of the Answering Respondent and various departments, including UPPCB, and during the meetings with the department officials, the Answering Respondent was assured that the notice dated 11.02.2023 has been issued as a mere formality to demonstrate the activeness of the department, with the Answering Respondent being further advised that it should deposit the penalty amount imposed vide notice dated 09.02.2023 [Rs. 8,08,125/] as there was a lot of pressure on the authorities to show that something is being done. The Answering Respondent was also told that the said deposit will put a quietus to the issue otherwise the authorities will pose hurdles in the operation of the

industrial unit of the Answering Respondent. Due to the constant pressure being exerted by the authorities, the Answering Respondent was constrained to pay the amount of Rs. 8,08,125/- to the UPPCB, with an assurance being given that now the Answering Respondent will be left alone and its operations will not be disturbed.

18. That thereafter, no notice or communication was received from the authorities by the Answering Respondent. However, in a routine meeting held in January, 2024 with UPPCB officials, the Answering Respondent came to know that a letter/order/notice dated 20.07.2023 has been issued by the Head Office, UPPCB, wherein the Answering Respondent had been found liable to pay environmental compensation amounting to Rs. 1,63,31,250/- and directions had been issued that the same may be deposited by the Answering Respondent. The representatives of the Answering Respondent were completely taken aback by the said information as no such letter had ever been received by the Answering Respondent and the Answering Respondent was in fact under the impression that all proceedings under the earlier Show Cause Notices are already over. The said information was also conveyed to the UPPCB officials by the Answering Respondent and a copy of the letter was sought for, through letter dated 09.01.2024. Thereafter, the letter/order dated 20.07.2023 was received by the Answering

Respondent from the UPPCB on 30.01.2024, along with covering letter dated 20.01.2024.

19. That the letter dated 20.07.2023 was immediately challenged by the Answering Respondent before the Hon'ble High Court of Judicature at Allahabad, by way of Writ C No. 7320 of 2024 and by order dated 06.03.2024, the hon'ble High Court has been pleased to set aside the letter/order dated 20.07.2023 passed by UPPCB.

Copy of order dated 06.03.2024 passed by the Hon'ble High Court of Judicature at Allahabad in Writ C No. 7320 of 2024 is annexed and marked as **Annexure-5**.

20. That in response to the contents of the Report dated 11.01.2024 filed by the Joint Committee, the following submissions are made on behalf of the Answering Respondent:

- (i) It is respectfully submitted that as per CPCB's own stand, the Paper and Pulp Industries have to comply not with the effluent discharge norms stipulated in the Charter of 2015 but with the norms prescribed under the Environment Protection Rules, 1986, as amended from time to time. The same was made clear by the CPCB vide its letter dated 08.12.2017 addressed to the Member Secretary, Uttar Pradesh Pollution Control Board, wherein it had been stated by Member Secretary, CPCB that the Pulp and Paper Industries may be allowed to

meet the effluent discharge standards notified under the Environment (Protection) Rules, 1986 and not with the norms prescribed in the Charter for Water Recycling and Pollution Prevention. The said directive was followed by the UPPCB in all the Consents to Operate issued to the Answering Respondents, wherein it was indicated that the treated effluent shall meet the general and specific standards prescribed under the Environment (Protection) Rules, 1986.

A true typed copy of letter dated 08.12.2017, addressed by Member Secretary, CPCB to Member Secretary, UPPCB, along with copy of original, is annexed herewith and marked as **Annexure-6**.

- (ii) In fact, even in the latest Consent to Operate issued to the Answering Respondent by the Uttar Pradesh Pollution Control Board on 26.05.2023, in which the Charter Norms have been reproduced, reference has been made to letter dated 08.12.2017 and it has been indicated that in compliance of the said letter of CPCB, the industry will follow the effluent discharge standards as notified under the Environment (Protection) Rules.
- (iii) Hence, as explained in the following paragraphs, even though the Answering Respondent has acted responsibly and have installed pollution controlling equipment to comply with the norms stipulated in the Charter of 2015,

the fact of the matter is that in terms of the clarification issued by CPCB, the author of the Charter of 2015, the Answering Respondent has to comply not with the Charter Norms but with the discharge norms notified under the Environment Protection Rules, 1986, which, as per the findings of the Joint Committee itself, are being complied with by the Answering Respondent.

- (iv) It is stated with full responsibility that the units of the Answering Respondent are fully compliant and are adhering to the discharge norms [in relation to various parameters] notified not only under the Environment Protection Rules, 1986 but also the ones specified in the Charter of 2015. This is made evident from the reports of samples, periodically collected from the units of the Answering Respondent and independently tested by laboratories having due accreditation. Such testing is regularly undertaken by nearly all the industrial units in the area as a part of following good business practices and also to enable the industrial units to gauge as to whether any operational changes are needed in the running of the industrial units and further to ensure that the units remain compliant with environmental norms. It is for this reason that over the last several years, the industrial units of the Answering Respondent have been subjected to regular inspections by the authorities and

on all occasions, the units have been found complying with the discharge norms.

True copies of sample reports of the Answering Respondent are annexed herewith and marked as **Annexure-7 [Colly]**.

- (v) Thus, it is respectfully submitted that there appears to be some fault which has occurred during the inspections conducted by the Joint Committee, either during the stage of sample collection or sample handling or sample testing, which has led to the samples of all the units, where inspections were done, falling foul of the Charter Norms. The said apprehension of the Answering Respondent is also strengthened by the fact that it is extremely unnatural for the samples collected from all the industrial units to be conforming with the norms stipulated under the Environment Protection Rules but falling foul of the Charter Norms. Thus, the Answering Respondent earnestly prays to this Hon'ble Tribunal to direct that the samples from the ETP units of the Answering Respondent may be recollected and retested by the authorities with the aid of and in the presence of independent agencies, ensuring that the integrity of the process of sample collection, sample handling and sample testing is fully maintained.

- (vi) It is also important to highlight that small discrepancies can easily occur in reading of parameters like BOD, COD, TSS and TDS due to a variety of factors. For instance, Biochemical Oxygen Demand (BOD), which is the amount of oxygen required for microbial metabolism of organic compounds in water, is generally tested through either the dilution method or the manometric method, with the dilution method being widely accepted and prevalent in India. The first step in measuring BOD by the dilution method is to obtain equal volumes of water from the area to be tested and diluting each specimen with a known volume of distilled water which has been thoroughly shaken to ensure oxygen saturation. After this, an oxygen meter is used to determine the concentration of oxygen within one of the vials. The remaining vial is then sealed and placed in darkness and tested five days later. BOD is then determined by subtracting the second meter reading from the first. The measurement of the concentration of oxygen has to be necessarily made within the first twenty four hours for the viability of the test.
- (vii) It is scientifically accepted that the traditional methods of determination of BOD and COD have many drawbacks and are neither very sensitive nor precise. The BOD test is a biological test; dependent on the actions of the microorganisms found in the wastewater and, as such,

is subject to a number of variations. These variations can be caused by a number of factors, including changes in temperature, weather, composition of incoming sewage, in-plant operations, and sampling points. Results can vary widely from day to day, or even hour to hour. One of the major disadvantages of the BOD test is the time lag between the collection of samples and the final calculation of results. This makes the BOD test a poor test for determining the extent of pollutants present in the sample and any discrepancy in the reading of BOD in a particular sample can be attributed to a variety of factors like instrument error, improper sample preservation and inconsistency in the analytical process.

- (viii) In fact, the CPCB, in its Report of the Performance Audit of the State Pollution Control Boards/Pollution Control Committees dated 28.08.2019, prepared in compliance of orders passed by this Hon'ble Tribunal in Original Application No. 95 of 2018, titled Aryavart Foundation M/s Vapi Green Enviro Ltd. & Ors., has itself recognised that in relation to lab testing, the shortage of scientific manpower, procurement delays in instruments, equipment and consumables and need for quality control are important aspects requiring attention.

(ix) It is further submitted that the Answering Respondent is very conscious of its responsibility to ensure that no harm is caused to the environment from their units and have hence taken every technological measure to install the latest and environmentally friendly machinery and to treat the discharged effluents before releasing them into the industrial drain. Such an exercise does not only make ethical sense but is also in the best business interests of the Answering Respondent as the very survival of the industrial units of the Answering Respondent is dependent on the availability of good quality ground water.

21. That it is also pertinent to mention that there are around 184 units in District Muzaffarnagar, about whom the Answering Respondent is aware of, which manufacture fly ash. It will be in the interest of environment if all these 184 industries are directed to ensure that no fly ash is dumped anywhere and is instead utilised in brick-making or at cement plants, as has been ensured to be done by the Answering Respondent.

True copy of the list of 184 industries situated in District Muzaffarnagar, which generate fly ash, is annexed herewith and marked as **Annexure-8**.

22. That it is manifestly clear from the above submissions that the industrial units of the Answering Respondent are

fully compliant and have all the requisite permissions and clearances, which are required for its operations. The Answering Respondent is also a stakeholder in the preservation of environment and adopts all measures so as to ensure that no pollution is caused due to its operation.

23. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent/Bindlas Duplux Limited

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 11.03.2024

E-mail: utkarsh.sharma7@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.744 OF 2022

IN THE MATTER OF:
MOHARRAM ALI

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Ankit Agrawal, S/o Mr. Sharwan Kumar, aged about 45 years, R/o 19, Devpuram Pachenda Road, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am a Director at Bindlas Duplux Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Reply to the aforementioned Application, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Bindlas Duplux Limited.
3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.

Ankit Agrawal
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this _____ day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

Ankit Agrawal
DEPONENT

Notary Public, Muzaffarnagar
I have been satisfied myself to examine the deponent and understand the content of the affidavit which has been read out and explained to the deponent fee charged Rs. _____

Identified by *[Signature]*

NOTARY DISTRICT MUZAFFARNAGAR
PRERNA TIYAGI
6 MAR 2024 NOTARY
MUZAFFARNAGAR





Uttar Pradesh Pollution Control Board
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180978/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 26/05/2023

To,
M/sBINDLAS DUPLEX LTD UNIT 1
10.6 KM, VILLAGE- JAT MUJHERA, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20419487

Date :- 2023-04-10

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s BINDLAS DUPLEX LTD UNIT 1 located at 10.6 KM, VILLAGE- JAT MUJHERA, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

Table with 3 columns: S. No., Declared by the unit, Permitted by the Board. Row 1: Waste Paper- 200 MT/Day and Agro waste Based - 65 MT/Day, Alum/Pac, Rosin, Caustic; Kraft Paper- 200 MTD (Waste Paper Based-180 MT/Day, Agro Waste Based-20 MT/Day), TURBINE- 4.0 MW; Kraft Paper- 200 MTD (Waste Paper Based-180 MT/Day, Agro Waste Based-20 MT/Day), TURBINE- 4.0 MW

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.06.08 12:21:42 +05'30'

3. Production Process Infrastructure

Table with 3 columns: S. No., Details, Permitted by the Board. Sub-columns: Declared by the unit (Numbers, Usage / Process operation)

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TRUE COPY

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2027-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration Borewells/river	Permitted Borewells/river
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* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.
- The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

- This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.06.08 12:21:59 +05'30'

S.No	CCA is valid for	Declared by the unit	Permitted
1	1400 KLD	1400 KLD	1400 KLD THROUGH ETP

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed

AOX, mg/l	≤ 8	969	-	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	6
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard			
3.	Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.				
4.	Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.				
5.	The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.				
6.	Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.				
7.	Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.				
6.	Cleaner Technology & Waste Minimization Practices:				
	Background:				
	to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:				
a.	Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD				
b.	Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel				
c.	Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills				
d.	Use of jet aerators for improved biodegradation in aeration tank and increased DO level				
e.	Press Washers in Pulp Washing to optimize water consumption acceptable under charter				
f.	Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc				
g.	Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills				
h.	Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units				
7.	Environmental management system				
i.	Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.				
ii.	Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.				
8.	Air Pollution Mitigation				
i.	The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:				
S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 30 TPH Boiler with ESP, 1 X 12 TPH Boiler with Multi Cyclone Dust Collector	Biomass/Coal-300 TPD and Black Liquor-200 MT/Day	47meter stack height from ground level, 30 meter stack height from ground level	ESP on 30 TPH Boiler, Multi Cyclone Dust Collector on 12 TPH Boiler	AS PER CAQM DIRECTION

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.

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13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated. The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for production of Kraft Paper- 200 MT/Day (Waste paper based-180 MT/Day, Agro Waste based-20 MT/Day) by using Alum/Pac, Rosin, Caustic (As per Requirement) as raw material and TURBINE OF 4.0 MW at site 10.6 Km, Village- Jat Mujhera, Bhopa Road, Muzaffarnagar.
2. The Earlier Board has issued a CTO vide Ref No. - 123759/UppCB/MuzaffarNagar (UppCBRO)/CTO/water/MUZAFFARNAGAR/2021, Dated: 07/06/2021 and Ref No. - 123753/UppCB/MuzaffarNagar(UppCBRO)/CTO/air/MUZAFFARN AGAR/2021, Dated : 07/06/2021 is revoked.
3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.

4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
5. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
6. The Industry must install the STP for treatment of domestic sewage 10 KLD and submit the proposal for same within month to the Board.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
10. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
11. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
12. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
15. The industry shall operate and maintain 1 X 30 TPH Boiler installed with ESP and 47meter stack height from ground level and 1 X 12 TPH Boiler installed with Multi Cyclone Dust Collector and 30 meter stack height from ground level. Unit uses Boimass/Coal- 300 TPD and Black Liquor- 200 MT/Day as fuel in Boiler. Unit also have 1 X 1000 KVA and 1 X 380 KVA DG sets with stack height as per norms. Unit uses PNG/Diesel as fuel for DG set. Only approved fuel is permitted as per CAQM direction.
16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
17. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.
18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining

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- Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
 22. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
 23. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
 24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
 25. The dying, bleaching and deinking process are not allowed in the production process of the unit.
 26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
 27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
 28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
 29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
 30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
 31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
 32. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
 33. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
 34. Industry shall dispose the hazardous waste through authorized recyclers/TSDf and obtained HWA from the Board.
 35. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
 36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
 37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
 38. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and

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Control) Rule, 2000.

39. The unit shall submit the audited balance sheet for the current year.

40. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

41. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180991/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023**Date: 15/05/2023****To,****M/sBINDLAS DUPLUX LTD UNIT 2****10.6 KM STONE, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20422960**Date :- 2023-04-10****Consolidated Consent to Operate and Authorization (CCA):**

CCA is hereby granted to M/s BINDLAS DUPLUX LTD UNIT 2 located at 10.6 KM STONE, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	WASTE PAPER- 300 MTD	DUPLEX BOARD - 250 MTD	DUPLEX BOARD - 250 MTD

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.				

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- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed

SAR	<= 10	< 8	< 8	No discharge is allowed
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6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	3
2.	Treatment facility	SEPTING TANK
3.	Discharge point	SEPTIC TANK

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

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S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year..
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
 - b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
 - c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
 - d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
 - e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
 - f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
 - g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
 - h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units
- 7. Environmental management system**
- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
 - ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.
- 8. Air Pollution Mitigation**
- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
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- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

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- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.
9. **Noise Pollution Mitigation:**
- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

- The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
- In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
- If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
- In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
- In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
- This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
- Compulsory documents to be submitted by the Unit: -
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
- The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
- The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
- The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
- made thereunder.
- If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
- The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.

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15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated. The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of DUPLEX BOARD - 250 MTD BY USING WASTE PAPER- 300 MTD at site 10.6 KM Stone, Bhopa Road, Village-Jatt Mujhera, Muzaffarnagar.
2. The Earlier Board has issued a CTO vide Ref No.- 68448/UPPCB/MuzaffarNagar (UPPCBRO) /CTO/water/MUZAFFARNAGAR/2019, Dated: 28/12/2019 and Ref No. - 68459/UPPCB/ MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, Dated : 28/12/2019 is revoked.
3. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 23.05.2022 within a month.
4. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
5. The unit will be use steam only from its sister unit M/s BINDLAS DUPLUX LTD UNIT 1, Bhopa Road, Muzaffarnagar.
6. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved

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laboratory under E.P. Act 1986 to the Board.

7. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
9. The unit will not use agro based raw materials in the production process.
10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
12. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
17. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
18. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a point no. 65.
19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.

25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
32. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
33. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
34. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
35. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
38. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
39. The unit shall submit the audited balance sheet for the current year.
40. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
41. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18450/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :17/11/2022

To,

M/s BINDLAS DUPLUX LTD UNIT 1

10.6 KM STONE, VILL- JAT MUJHERA, BHOPA ROAD, MUZAFFARNAGAR, DISTT.-
MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18450 and 17/11/2022 .
2. Reference of application (No. and date) 17676956 and 13/10/2022 .
3. Mr PANKAJ AGGARWAL of M/s BINDLAS DUPLUX LTD UNIT 1 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 10.6 KM STONE, VILL- JAT MUJHERA, BHOPA ROAD, MUZA .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.225 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	1.2 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.075 MT/Annum

1. The authorization shall be valid for a period of 16/11/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .

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2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time . .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall

not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

- 6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 19- Ground water monitoring report of premises shall be submitted within one month.
- 20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous

and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

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(Authorized Signatory)

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA
Date: 2022.12.16 17:58:49 +05'30'
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA
Date: 2022.12.16 17:59:00 +05'30'
CEO/EE, I/C Circle _____

**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18451/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :23/12/2022

To,

M/s BINDLAS DUPLEX LTD UNIT 2

10.6th Km stone , Bhopa Road , Muzaffarnagar,,MUZAFFARNAGAR,251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18451 and 23/12/2022 .
2. Reference of application (No. and date) 17676513 and 13/10/2022 .
3. Mr PANKAJ AGGARWAL of M/s BINDLAS DUPLEX LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 10.6th Km stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.225 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	1.2 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.075 MT/Annum

1. The authorization shall be valid for a period of 22/12/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI
Date: 2023.01.10 13:25:35 +05'30'

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

ABHISHEK TRIPATHI

Digitally signed by ABHISHEK

TRIPATHI

Date: 2023.01.10 13:25:48 +05'30'

Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

- 6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

ABHISHEK TRIPATHI

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Date: 2023.01.10 13:25:58 +05'30'

Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI
Date: 2023.01.10 13:26:06 +05'30'

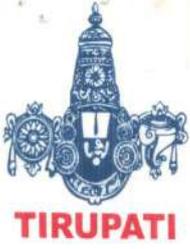
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI
Date: 2023.01.10 13:26:15 +05'30'

CEO/EE, I/C Circle _____


TRUE COPY

ANNEXURE-3**TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED**

(Formerly Known as : TIRUPATIBAALAJI FIBERRS LIMITED)

Manufacturers of : Quality Grade Kraft Paper

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar-251001 (U.P.) INDIA
 Ph. : +91-7500300051, +91-7500300046, E-mail : info.tirupatibalaji@gmail.com

CIN : U21000UP1995PTC073074

SUPPLY AGREEMENT**BETWEEN****TirupatiBaalaji Fiberrrs Private Limited****AND****Bindlas Duplux Limited**

THIS SUPPLY AGREEMENT ("Agreement") is made at Muzaffarnagar on 01st day of October, 2022 ("Effective Date").

TirupatiBaalaji Fiberrrs Private Limited, a Company incorporated under the Companies Act, 1956, having its Registered office at 9th Km , Bhopa Road, Muzaffarnagar, (U.P.) 251001 hereinafter referred to as "**TirupatiBaalaji Fiberrrs**", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the **FIRST PART**;

And

Bindlas Duplux Limited having its registered office at 10.6 Km Bhopa Road , Village Jatmujhera , Muzaffarnagar, 251308 (U.P.) which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PART**.

TirupatiBaalaji Fiberrrs Private Limited & Bindlas Duplux Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

- A. **TirupatiBaalaji Fiberrrs Private Limited** is an entity engaged in the Production and sales of PYRO OIL. **TirupatiBaalaji Fiberrrs Private Limited** has the capability, expertise and experience in using its PYRO OIL manufacturing process by processing of plastic waste material in an environmentally-friendly manner.
- B. Bindlas Duplux Limited is undertaking **to supply plastic waste** (hereinafter referred to as "**Waste**"), and is desirous of delivering this waste to the **TirupatiBaalaji Fiberrrs Private Limited** for its processing.

NOW IT IS HEREBY AGREED AS FOLLOWS: TRUE COPY

1. Supply and Disposal

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, Bindlas Duplux Limited shall deliver the Plastic waste to **TirupatiBaalaji Fiberrs Private Limited** for processing.
- ii. **TirupatiBaalaji Fiberrs Private Limited** shall process and dispose-of the Waste delivered by Bindlas Duplux Limited by processing of the plastic waste in its reactor as per rules' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. Parties shall carry out monthly reconciliation of Waste accepted by TirupatiBaalaji Fiberrs Private Limited.

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, TirupatiBaalaji Fiberrs Private Limited shall issue a certificate to Bindlas Duplux Limited., certifying the scientific disposal of the monthly quantity of plastic Waste delivered by Bindlas Duplux Limited. and accepted for disposal by TirupatiBaalaji Fiberrs Private Limited at the plant within 10 days after the month end supply. TirupatiBaalaji Fiberrs Private Limited shall issue Disposal Certificate to Bindlas Duplux Limited.

TirupatiBaalaji Fiberrs Private Limited will issue the waste disposal certificate mentioning the name of Bindlas Duplux Limited along with the quantities delivered by Bindlas Duplux Limited.

3 Confidentiality

During the term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by TirupatiBaalaji Fiberr Private Limited, by giving 15 days' notice period, on any of the following grounds:

- I. Any permission is found to have not been obtained or maintained by Bindlas Duplux Limited with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by Bindlas Duplux Limited in relation to allowing the delivery and disposal of the relevant plastic Waste at TirupatiBaalaji Fiberr Private Limited Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of TirupatiBaalaji Fiberr Private Limited Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both Bindlas Duplux Limited and TirupatiBaalaji Fiberrs Private Limited.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. No Partnership

- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between TirupatiBaalaji Fiberrs Private Limited and Bindlas Duplux Limited or between TirupatiBaalaji Fiberrs Private Limited, Bindlas Duplux Limited and any other person.
- b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

vii. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate

in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

viii. Compliance

Bindlas Duplux Limited shall comply with all laws, rules and regulations, in so far as they are binding upon or affect operations.

Bindlas Duplux Limited and TirupatiBaalaji Fiberrs Private Limited shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Bindlas Duplux Limited

Handy

Name:



(Signature & Stamp)

For TirupatiBaalaji Fiberrs Private Limited

For TirupatiBaalaji Fiberrs Private Limited

Name:

Vasudha

Director

(Signature & Stamp)

Q
TRUE COPY



ANNEXURE-4 [COLLY]

Form 8 (C)
[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022719

VALID FROM 19/01/2022 TO 18/01/2027

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202111000570			
Name of the Owner	PANKAJ AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	BINDLAS DUPLUX LTD. UNIT1 & 2
Company Address कंपनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Application Form Serial No.	MZFN1221NIN0087
Date of Submission	30/11/2021	Specimen Signature	
Location Particulars			
District	Muzaffer Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/03/1989		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	116.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	230.00
Date of Energization (In Case of Electric Pump)		09/12/2017	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	230.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			483000.00


TRUE COPY

GENERAL CONDITIONS:

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- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/04/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



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Form 8 (C)
[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC049747

VALID FROM 19/01/2022 TO 18/01/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202111000569

Name of the Owner	PANKAJ AGGARWAL	Company Name	BINDLAS DUPLUX LTD. UNIT1 & 2
Designation पद	MANAGING DIRECTOR	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN1221NIN008
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Specimen Signature	
Date of Submission	30/11/2021		
Location Particulars		Block	MUZAFFARNAGA
District	Muzaffar Nagar	Municipality/Corporation	No
Plot No./Khasra No.	10.6KM		N/A
Ward No./Holding No.			
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/03/1989	Depth of the Well (In meter)	115.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	6.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	25.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	30/03/2016
Operational Device	Electric Motor	Maximum Allowable Rate of Withdrawal (m ³ /hr.):	25.00
		Maximum Allowable Running Hours Per Day:	10.00
		Maximum Allowable Annual Extraction of Ground Water:	67500.00

1001

GENERAL CONDITIONS:

54

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Compete Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approve lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standar referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by Industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Prade. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory. Industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructs at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall t submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigment paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, washing, gardening etc

Date :26/03/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



Form 8 (C)
[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC010033
VALID FROM 19/01/2022 TO 18/01/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202111000568

Name of the Owner	PANKAJ AGGARWAL	Company Name	BINDLAS DUPLUX LTD. UNIT1 & 2
Designation पद	MANAGING DIRECTOR	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN1221NIN000
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Specimen Signature	
Date of Submission	30/11/2021		
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1989		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	62.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	180.00
Date of Energization (In Case of Electric Pump)			30/03/2012
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	180.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			378000.00

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of Infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/04/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC024478

VALID FROM 19/01/2022 TO 18/01/2027

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202112000302

Name of the Owner	PANKAJ AGGARWAL	Company Name	BINDLAS DUPLUX LTD. UNIT 1 & 2
Designation पद	MANAGING DIRECTOR	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN1221NIN008
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DIST.- MUZAFFARNAGAR UTTAR PRADESH	Specimen Signature	
Date of Submission	15/12/2021		
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	02/07/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	106.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	230.00
Date of Energization (In Case of Electric Pump)			05/07/2021
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	230.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			483000.00

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
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- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date : 07/04/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

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Chief Justice's CourtANNEXURE-5

Case :- WRIT - C No. - 7320 of 2024

Petitioner :- M/S Bindlas Duplux Limited

Respondent :- State Of Up And 3 Others

Counsel for Petitioner :- Ankita Singhal, Siddharth Singhal

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Arun Bhansali, Chief Justice

Hon'ble Vikas Budhwar, J.

1. This writ petition has been filed by the petitioner aggrieved of the order dated 20.07.2023 passed by U.P. Pollution Control Board whereby the petitioner has been required to deposit environment compensation to the tune of Rs. 1,63,31,250/-.

2. Learned counsel for the petitioner made submissions that the issue raised in the present writ petition is similar to that in ***Bindals Paper Mills Limited Vs. State of U.P. and 3 Others*** in **Writ C No. 33443 of 2023** decided on 10.10.2023, a petition filed by the petitioner's sister concern, wherein identical orders passed on 20.07.2023 have been caused by this Court with liberty to pass fresh orders after providing opportunity of hearing and, therefore, the present petition may also be allowed in terms of the said order in the case of ***Bindals Paper Mills Limited (supra)***.

3. The submissions made are not disputed by counsel appearing for the respondent, U.P. Pollution Control Board. In the case of ***Bindals Paper Mills Limited (supra)*** a co-ordinate Bench of this Court on 10.10.2023 came to the conclusion and directed as under:

"6. In our opinion, once the Show Cause Notice had been issued to the petitioner and a reply/objections had been filed it was incumbent upon the respondent no. 3 to advert to and deal with the stand taken by the petitioner in its objections before imposing a demand of Rs. 1,63,31,250/- towards Environmental Compensation upon the petitioner.

7. In view of the above, we set aside the order dated 20.07.2023 passed by the respondent no. 3 with liberty to pass fresh orders after taking into consideration the objections of the petitioner and dealing with the stand raised therein after due notice opportunity to the petitioner as required under law. Let the entire measures done within a period of one month from the date of service of certified copy of the order of this Court.

8. With the aforesaid observations the writ petition is allowed."

4. In view of the submissions made, the petition filed by the

1007 60
petitioner is **allowed**. The order dated 20.07.2023 (Annexure-1 to the writ petition) is set aside with similar directions as given in the case of ***Bindals Paper Mills Limited (supra)***.

Order Date :- 6.3.2024
N.S.Rathour/A.Prajapati

(Vikas Budhwar, J.) (Arun Bhansali, C.J.)



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ANNEXURE-6**CENTRAL POLLUTION CONTROL BOARD
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE
CHANGE GOVT. OF INDIA**

F.NO. B-190193/WQM-II/CPCB/P&P/14212

Date: 08.12.2017

To,

The Member Secretary,
Uttar Pradesh Pollution Control Board
Building No. TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010

Subject: Representation received from 'NCR Paper Mills Association' regarding Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries.

Sir,

This is in reference to your letter dated 24.11.2017 on above mentioned subject. Pulp and Paper Industries of Uttar Pradesh may be directed to comply as per the following guidelines:

- (i) The Pulp & Paper Industrial units may be allowed to treat the effluent to meet the effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
- (ii) Only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 may be allowed to discharge.

- (iii) The Pulp & Paper mills manufacturing chemical pulp achieve zero black liquor discharge through Chemical Recover Process (CRP).

Yours faithfully,
Sd/-
(A. Sudhakar)
Member Secretary

↓
//TRUE TYPED COPY//



F. No. B-190193/WQM-11/CPCB/P&P/11012

Date: 08.12.2017

To,

The Member Secretary,
Uttar Pradesh Pollution Control Board
Building No. TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow- 226 010

Subject: Representation received from "NCR Paper Mills Association" regarding
Charter for Water Recycling and Pollution Prevention in Pulp & Paper
Industries"

Sir,

This is in reference to your letter dated 24.11.2017 on above mentioned subject. Pulp
and Paper Industries of Uttar Pradesh may be directed to comply as per the following
guidelines:

- (i) The Pulp & Paper industrial units may be allowed to treat the effluent to meet the
effluent discharge standards as notified under the Environment (Protection)
Rules, 1986.
- (ii) Only the treated effluent meeting the effluent discharge norms notified under the
Environment (Protection) Rule, 1986 may be allowed to discharge.
- (iii) The Pulp & Paper mills manufacturing chemical pulp must achieve zero black
liquor discharge through Chemical Recover Process (CRP).

Your's faithfully,

(A. Sudhakar)
Member Secretary



1011

ANNEXURE-7 [COLLY]
Newcon Consultants & Laboratories

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(GOVERNMENT APPROVED TESTING LABORATORIES)

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-089/09/01/24		DATE OF REPORT : 15/01/2024
Name and Address of Customer	M/S BINDLAS DUPLUX LIMITED (UNIT-I) 10.6 KM, Bhopa Road, Village-Jatmujhera, Muzaffarnagar, U.P.-251308	

SAMPLING DETAILS

Sample Name : EFFLUENT WATER
 Analysis Start Date : 09/01/2024
 Date of Sampling : 08/01/2024
 Time of Sampling : 01:10 PM
 Sampling Done By : NCL
 Sampling Description : EFFLUENT WATER AFTER TREATMENT
 Sampling Location : ETP OUTLET
 Sampling Protocol : IS:17614 (P-1)
 Packing Condition : Sealed

Analysis End Date : 15/01/2024
 Sample ID No. : NCL/ED-089/09/01/24
 Sample Receipt Date : 09/01/2024
 Environmental Condition : 25±2°C
 Sample Quantity : 2 Ltr
 Packing : PVC BOTTLE

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland surface water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.17	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	26	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	18	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	96	250	Not Specified
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10	20

End of Report

Remarks : BDL - BELOW DETECTION LIMIT

ED-089/09/01/24-1

Checked by


FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory


- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

TRUE COPY

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-088/09/01/24		DATE OF REPORT : 15/01/2024
Name and Address of Customer	M/S BINDLAS DUPLUX LIMITED (UNIT-II) 10.6 KM, Bhopa Road, Village-Jatmujhera, Muzaffarnagar, U.P.-251308	

SAMPLING DETAILS

Sample Name : EFFLUENT WATER
 Analysis Start Date : 09/01/2024
 Date of Sampling : 08/01/2024
 Time of Sampling : 01:30 PM
 Sampling Done By : NCL
 Sampling Description : EFFLUENT WATER AFTER TREATMENT
 Sampling Location : ETP OUTLET
 Sampling Protocol : IS:17614 (P-1)
 Packing Condition : Sealed

Analysis End Date : 15/01/2024
 Sample ID No. : NCL/ED-088/09/01/24
 Sample Receipt Date : 09/01/2024
 Environmental Condition : 25±2°C
 Sample Quantity : 2 Ltr
 Packing : PVC BOTTLE

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland surface water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.32	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	22.3	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	16	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	88	250	Not Specified
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10	20

End of Report

Remarks : BDL - BELOW DETECTION LIMIT

ED-088/09/01/24-1



Checked by



FOR NEWCON CONSULTANTS & LABORATORIES

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केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान

Central Pulp & Paper Research Institute

भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रण के अंतर्गत

An Autonomous Organisation under the Administrative Control of Ministry of Commerce & Industry, Govt. of India

(सोसायटी अधिनियम के अंतर्गत पंजीकृत / Registered under Societies Act)



BY REGISTERED/SPEED POST

CPPRI/CSC/TEST/(5)/TS – 1091/23 – 24/1318

Date: 06.02.2024

To,

Bindlas Duplux Limited,
10.6 Km. Bhopa Road,
Vill. Jat Mujheda,
Muzaffarnagar – 251 001

विषय :- Effluent के नमूनों की परीक्षण रिपोर्ट।

महोदय,

आपके पत्र संख्या Nil dt. 12.01.2024, के सन्दर्भ में भेजे गये, उपरोक्त नमूनों की परीक्षण रिपोर्ट इस पत्र के साथ संलग्न है।

संलग्न परीक्षण रिपोर्ट के लिए केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान, सहारनपुर (CPPRI Saharanpur) को रू० 23,836/- जाँच परीक्षण शुल्क (सेवाकर सहित) RTGS. के माध्यम से प्राप्त हो चुका है। इस सन्दर्भ में सम्बन्धित बीजक संख्या 1091/23 – 24 दिनांक 06.02.2024, आपकी अग्रिम कार्यवाही हेतु संलग्न है।

धन्यवाद

भवदीय

(सत्य देव नेगी)

वैज्ञानिक 'ई-1' एवं
प्रभारी ग्राहक सेवा प्रकोष्ठ
तकनीकी सेवा एवं समन्वय विभाग
केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान
सहारनपुर
tsc.cppri@gmail.com

संलग्न – 1. टैस्ट रिपोर्ट

2. बीजक पत्र रू० 23,836/-

पेपर मिल रोड, हिम्मत नगर, सहारनपुर-247001 (उ.प्र.) भारत
PAPER MILL ROAD, HIMMAT NAGAR, SAHARANPUR-247001 (U.P.) INDIA
दूरभाष प्रत्यक्ष / Tel. Direct (0132) 2714050, दूरभाष ईपीएबीएक्स / Tel. EPABX (0132) 2714053, 2714061, 2714062
वेबसाइट / website : cppri.res.in, ईमेल / E mail : director.cppri@gmail.com

सी.पी.पी.आर.आई. डबल्यू.पी.आर.पी.सी. दिल्ली केन्द्र, प्लॉट संख्या 505, पटपडगंज औद्योगिक क्षेत्र, दिल्ली – 110092
CPPRI WPRPC Delhi Centre, Plot No. 505, Patparganj Industrial Area, Delhi - 110092



TEST REPORT

Test Report No.	CPPRI/CSC/2024/R - 22
ULR No.	TC865824100000006F
Date of Issue	29.01.2024
----Customer Details----	
Customer Name & Address	Bindlas Duplux Limited, 10.6 Km. Bhopa Road, Vill. Jat Mujheda, Muzaffarnagar - 251 001
Contact Person	Bindlas Duplux Limited,
Email	bindlas99@gmail.com
Telephone No.	131 - 2468589
Customer Letter Ref. No. with Date	Nil dated 12.01.2024
----Sample Details----	
Date of Receipt of Sample(s)	12.01.2024
Product /Sample Description	Sample code
1. Treated Effluent (Final Discharge) Unit - I, (Sealed sample)	13
2. Treated Effluent (Final Discharge) Unit - II, (Sealed sample)	14
----Report Details----	
Laboratory Reference No.	Page No.
CPPRI/EMD/PC-II/2023/PE/R - 24 dt. 29.01.2024	02 of 02

Terms & Conditions

- Sample is not drawn by CPPRI, unless otherwise specified.
- The results enclosed are only related to the sample(s) submitted to us.
- The report is not to be reproduced wholly or in part and cannot be used as evidence or otherwise in the court of law and should not be used in any advertizing media without special permission in writing from CPPRI.
- In case of any reconfirmation of contents of test report is required, please contact the Head, Customer Service Cell within 15 days of the issue of the report.
- Remnant samples are disposed off after 15 days from date of issue of test report unless otherwise specified.

Reviewed by

मोहद सालिम

आिनिक-बी एवं उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग

Mohd Salim

Scientist-B & Dy. Technical Manager - Environment Management Div.

Authorised Signatory

डॉ. नितिन एंडले

विभागाध्यक्ष एवं तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग

Dr. Nitin Endlay

Head & Technical Manager - Environment Management Div

Forwarded By

(Satya Dev Negi)

Scientist 'E- I' &

Incharge Customer Service Cell

पेपर मिल रोड, हिम्मत नगर, सहारनपुर-247001 (उ.प्र.) भारत

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वेबसाइट / website : cppri.res.in, ईमेल / E mail : director.cppri@gmail.com

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CPPRI WPRPC Delhi Centre, Plot No. 505, Patparganj Industrial Area, Delhi - 110092



केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान

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TEST REPORT

Page 2 of 2

Laboratory Reference No.	:	CPPRI/EMD/PC-II/2024/PE/R-24
ULR No.	:	TC865824100000006F
Date of Issue	:	29.01.2024
Sample Received On	:	12.01.2024
Location of Testing	:	Environment Management Division, CPPRI, Saharanpur
Date(s) of Testing	:	12.01.2024 - 19.01.2024

Test Results

I. Chemical Testing (Pollution & Environment-Effluent/Waste Water)

Test Parameter	Unit	Value		Testing Reference Method
		Sample Code		
		13	14	
pH	--	7.36	7.59	IS 3025 (Part-11) : 2022
Total Suspended Solids (TSS)	mg/L	14	18	IS 3025 (Part-17) : 2022
Total Dissolved Solids (TDS)	mg/L	1496	1376	IS 3025 (Part-16) : 2023
Chemical Oxygen Demand (COD)	mg/L	140	132	IS 3025 (Part-58) : 2006
Biochemical Oxygen Demand (BOD)	mg/L	18	15	IS 3025 (Part-44) : 2023

Mohd Salim
29/01/24

Reviewed By

मौ० सालिम

वैज्ञानिक-बी एवं उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग

Mohd Salim

Scientist-B & Dy. Technical Manager - Environment Management Div

Nitin Endlay
28/1/24

Authorized Signatory

डॉ. नितीन एंडले

विभागाध्यक्ष एवं तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग

Dr. Nitin Endlay

Head & Technical Manager - Environment Management Div

---End of Report---

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CPPRI WPRPC Delhi Centre, Plot No. 505, Patparganj Industrial Area, Delhi - 110092

S.No.	Name & Address of Industry
1.	Aggarwal Duplex & Board Mills Ltd. Bhopa Road Muzaffarnagar
2.	Al Noor Export, Jansath road Muzaffarnagar
3.	Aristo Craft Paper Mills Pvt. Ltd. Meerut Road, Muzaffarnagar
4.	Bajaj Hindustan Ltd. Bhisana, Muzaffarnagar.
5.	Bindals Papers Mills Ltd. Bhopa Road, Muzaffarnagar.
6.	Bindalas Duplex Ltd, Bhopa Road (Unit-1), Muzaffarnagar
7.	D.L.S. Papers Pvt. Ltd., 10Km Meerut Road, Dhaulapul, Begrajpur, Muzaffarnagar
8.	DDLS Paper Mills, 10th Km. Meerut Road, Begrajpur, Muzaffarnagar
9.	D.S.M. Sugar Mansurpur, Meerut Road. Muzaffarnagar
10.	Disha paper Industris, Jolly road, Muzaffarnagar
11.	Galaxy Papers pvt.ltd. Jolly Road, Muzaffarnagar
12.	Garg Duplex & Paper Mills (P) Ltd. Bhopa Road, Muzaffarnagar
13.	H.J. Tannery Pvt. Ltd. Jolly Road muzaffarnagar
14.	I.P.L. (Formerly Titawi Sugar Complex), Titawi, Muzaffarnagar.
15.	I.P.L. Sugar Unit Rohana kalan, Muzaffarnagar.
16.	K.K. Duplex Pvt. Ltd., Jansath road, Muzaffarnagar
17.	Krishnanchal Pulp & Papers Pvt. Ltd. (Formerly Prime Papers) Jolly Road, Muzaffarnagar
18.	Mahalaxmi Craft & Tissues Bhopa Road, Jansath Muzaffarnagar.
19.	Meenu Papers (P) Ltd. Bhopa Road Muzaffarnagar
20.	Orient Board & Paper Mill Pvt. Ltd. Jansath Road, Muzaffarnagar
21.	Parijat Paper Mills, Ltd., Bhopa Road, Muzaffarnagar
22.	Genus Papers & Boards Ltd., (Formerly N.S. Papers Ltd.) Jansath Road (Unit-2), Muzaffarnagar
23.	Shakti Craft & Tissues, Jansath road, Muzaffarnagar
24.	Shakumbari Pulp & Paper Bhopa Road, Muzaffarnagar
25.	Shri Bhageshwari Paper Mills (P) Ltd., Bhopa Road Unit-1 Muzaffarnagar
26.	Siddheshwary Ind. Pvt. Ltd., Jansath Road, Muzaffarnagar
27.	Sidhbali Papers mills Ltd,)Bhop Road, Muzaffarnagar
28.	Silver Tone Pulp & Paper (Unit-2) Bhopa Road, Muzaffarnagar.
29.	Silvertoan Paper Ltd. (Unit-1) Bhopa Road, Muzaffarnagar
30.	Silvertoan Paper Ltd. (Unit-2) 16Bhopa Road, Muzaffarnagar
31.	Sir Shadi Lal Distillery & Chemical Works, Mansoorpur Muzaffarnagar
32.	Shri Veer Balaji Paper Mills (Formerly Sita Paper Mill) Bhopa Road, Muzaffarnagar
33.	Suyash craft & papers ltd., Velhana, Muzaffarnagar
34.	S.K. Paper Mills Pvt. Ltd. (Formerly Taj Papers) Jolly road, Muzaffarnagar
35.	Tehri Pulp & Papers Ltd. Bhopa Road (Unit-1) Muzaffarnagar
36.	The Ganga Kisan Sahkari Chini Mills Ltd., Morna, Muzaffarnagar.
37.	Tikaula Sugar Mills Ltd. Tikaula
38.	Tikola Distillery, Tikola, Muzaffarnagar.
39.	Tirupati Balaji Fibres Ltd. Bhopa Road, Muzaffarnagar
40.	Triveni Engg. Industries Ltd. Bilaspur, Jolly Road, Muzaffarnagar.
41.	Indian Potash Ltd. Distillery Unit Rohana Kalan, Muzaffarnagar
42.	Triveni Engg. Industries Ltd. Khatauli Muzaffarnagar.
43.	Uttam Sugar Mills, Khaikheri, Muzaffarnagar.
44.	A.R. Metal Works, Begrajpur, Muzaffarnagar
45.	Akash Metal Industries, Begrajpur, Muzaffarnagar

46.	Aman Metal Works, Begrajpur, Muzaffarnagar
47.	Bharat Metal Works, Begrajpur, Muzaffarnagar
48.	Entire Battery Industries, Begrajpur, Muzaffarnagar
49.	Hasan Metal Works, Begrajpur, Muzaffarnagar
50.	J.S. Industries, Begrajpur, Muzaffarnagar
51.	Shadab Metal Works, Begrajpur, Muzaffarnagar
52.	Shree Metals Work, Begrajpur, Muzaffarnagar
53.	Taj Metal Works, Begrajpur, Muzaffarnagar
54.	Samyam Industries, Begrajpur, Muzaffarnagar
55.	PSR Metals Pvt. Ltd., Begrajpur, Muzaffarnagar
56.	Aadi Enterprises, K-24, UPSIDC, Industrial Area, Begrajpur, Muzaffarnagar
57.	Feroz Metal Works, Begrajpur, Muzaffarnagar
58.	Om Metal Industries, Vill. Khanjapur, Budhana Road, Muzaffarnagar
59.	Indo Asian Alloys Industries, Vill. Meerapura, Shamli Bypass Road, Muzaffarnagar
60.	S.K. Steels, Vill. Jaroda, Meerut Road, Muzaffarnagar
61.	Shree Jee Metals, Budhana Road, Khanjapur, Muzaffarnagar
62.	Sai Metal, L-1, L-2, L-3, Industrial Area Begrajpur, Muzaffarnagar
63.	P.V. Mart Pvt. Ltd., Plot No. 8, Vill. Mustafabad, Muzaffarnagar
64.	Indian Recycler, Vill. Wajidpur Kawali, Jansath, Muzaffarnagar
65.	MLR Foods Pvt. Ltd., Barla-Tajpur Gurjar Road, Vill. Barla, Muzaffarnagar
66.	Khatauli Metal Udyog, Vill. Ladpur, Jansath Road, Khatauli, Muzaffarnagar
67.	S.S. Metal and Allied Industries, Begrajpur Industrial Area, Muzaffarnagar
68.	Suja Metals, G-6, Industrial Area, Begrajpur, Muzaffarnagar
69.	ISGEC Heavy Engg. Ltd. (Formerly - U.P. Steel) Nara, Muzaffarnagar
70.	Magma Industries, Muzaffarnagar
71.	Rati Pushp Intermediates Pvt. Ltd., Jansath Road, Muzaffarnagar
72.	Saral Chemtech LLP, Jansath Road, Muzaffarnagar
73.	Jain Processors, D-1, Industrial Area Begrajpur, Muzaffarnagar
74.	Noor Fashion, K-19, UPSIDC Industrial Area, Begrajpur,
75.	Prince Metal & Alloys, Vill. Hussainpur Bopara, Near Begrajpur, Muzaffarnagar
76.	Aarya Metal Industries, J-11, Industrial Area Begrajpur, Muzaffarnagar
77.	M/s. EZ Waste Recycling, Khasra No. 38, Village Sardhan, Budhana Road, Khatauli, Muzaffarnagar
78.	M/s. Muzashi Recyclers Pvt. Ltd., Vill. Hussainpur Bopara, Near Begrajpur, Muzaffarnagar
79.	PV Mart Pvt. Ltd., Plot No. 8, Vill. Mustafabad, Muzaffarnagar
80.	Vasuka Metals, Vill. Budhana Bangar, 4th Km. Stone, Tehsil Budhana, M.Nagar
81.	Heera Enterprises, Vill. Naseerpur, Muzaffarnagar
82.	Amba Shakti Steel (Rolling Div.), Meerut Road, Jaroda, Muzaffarnagar
83.	Apollo Rubbers, Industrial Area, Muzaffarnagar
84.	Avadh Alloys Pvt. Ltd., Meerut Road, Muzaffarnagar
85.	Baba Bar & Angle Pvt. Ltd., Meerut Road, Muzaffarnagar
86.	Baranala Steel Industries Ltd. (Furnace & Rolling Mill) Meerut Road, Muzaffarnagar
87.	Bharat Steel Rolling Mill (Unit-1), Meerut Road, Muzaffarnagar
88.	Bhawani Chemicals Industries, Rana Chowk, Shamli Bypass Road, Muzaffarnagar
89.	Deepak Ceramics Pvt. Ltd., Meerut Road, Muzaffarnagar
90.	Durga Ispat Pvt. Ltd. Meerut Road, Muzaffarnagar
91.	Eagle Foundary, Tigri, Khatauli, Muzaffarnagar
92.	Everest Refractories Pvt. Ltd., Meerut Road, Muzaffarnagar

93.	G.K. Carbon Pvt. Ltd. Industrial Area, Begrajpur, Muzaffarnagar
94.	G.S. Rollers, B-3, Begrajpur, Muzaffarnagar
95.	Gulshan Polyoles Ltd., Jansath Road, Muzaffarnagar
96.	Gurudev Engineering, Meerut Road, Khatauli, Muzaffarnagar
97.	Jai Ambey Chemical Industries, Vehlana, Muzaffarnagar
98.	Khatauli Rubber Industries, Begrajpur, Muzaffarnagar
99.	Mansoorpur Refractories Pvt. Ltd. Ghasipura, Muzaffarnagar
100.	M.R. Refractories Pvt. Ltd. (Formerly Muzaffarnagar Refractories Pvt. Ltd.) Meerut Road, Muzaffarnagar
101.	Nayan Ispat & Alloys Pvt. Ltd. Vehlana, Muzaffarnagar
102.	Om Casting, Meerut Road, Muzaffarnagar
103.	Petrochem Specialities, Meerut Road, Muzaffarnagar
104.	R.K. Chemicals, Meerut Road, Begrajpur, Muzaffarnagar
105.	Radhey Metalloys (I) Pvt. Ltd. Meerut Road, Muzaffarnagar
106.	Rana Ceramics Product India Pvt. Ltd., Meerut Road, Muzaffarnagar
107.	Rana Steels India Ltd., Meerut Road, Muzaffarnagar
108.	RPS Chemical Industry, Bhopa Road, Muzaffarnagar
109.	S.M.R. Ispat Pvt. Ltd., Sujru, Arihant Road, Muzaffarnagar
110.	Sarvottam Rolling Mills Pvt. Ltd., Meerut Road, Muzaffarnagar
111.	Shivoham Industries (Formerly Doon Industries) Bhandura, Jat Mujhera, Muzaffarnagar
112.	Shree Ji Reclaiming Pvt. Ltd. Meerapur, Jansath, Muzaffarnagar
113.	Shri Balaji Enterprises, Bhandur, Jolly Road, Muzaffarnagar
114.	Shri Bhawani Steel Rolling Mills, Rainbow Lane, Muzaffarnagar
115.	Shri Jai Balaji Steel Rolling Mills Ltd., Muzaffarnagar
116.	Shri Parasnath Refractories Pvt. Ltd., Meerut Road, Muzaffarnagar
117.	Shri Satguru Metalloys Pvt. Ltd., Meerut Road, Muzaffarnagar
118.	RSW Steel Pvt. Ltd. (Formerly Shri Siddhballi Steels Ltd.) 7th Km. Bhopa Road, Muzaffarnagar
119.	Shri Shiv Nandi Dairy Products Pvt. Ltd. Muzaffarnagar
120.	Shridhar Fertilizers, Jansath Road, Muzaffarnagar
121.	Surya Chemicals, Vill. Khaikheri, Muzaffarnagar
122.	Swaroop Rolling Mills Ltd., Salarpur, Jansath, Muzaffarnagar
123.	Swastik India, Meerut Road, Muzaffarnagar
124.	Swastik Udyog, Industrial Estate, Muzaffarnagar
125.	Tara Techno Machines, Roorkee Road, Muzaffarnagar
126.	Tehri Iron & Steel Casting Ltd., Meerut Road, Muzaffarnagar
127.	Ujjwal Casting, Roorkee Road, Muzaffarnagar
128.	Vaishno Steel Pvt. Ltd., Industrial Estate, Meerut Road, Muzaffarnagar
129.	Vardhman Ceramics & Refractories Pvt. Ltd., Vehlana, Muzaffarnagar
130.	Vehlana Steel & Alloys Pvt. Ltd. Meerut Road, Vehlana, Muzaffarnagar
131.	Vishvaratan Refractories Pvt. Ltd., Meerut Road, Muzaffarnagar
132.	Chakradhar Chemicals, Begrajpur, Muzaffarnagar
133.	Arihant Agriculture Implements, Khatauli, Muzaffarnagar
134.	Bansal Industries Corporation, Industrial Estate, Muzaffarnagar
135.	Mittal Vessels Pvt. Ltd., Bhopa Road, Muzaffarnagar
136.	New Eagle Agro Industries, Madh Road, Tigai, Khatauli, Muzaffarnagar
137.	Raghupati Synergy Pvt. Ltd., Vill. Shernagar, Jansath Road, Muzaffarnagar
138.	Shakumbari Expo Impo, Bhopa Road, Muzaffarnagar

139.	Technocast, Vill. & P.O. Pinna, Muzaffarnagar
140.	Tirupati Cylinders, Bhopa Road, Muzaffarnagar
141.	Sai Globe Packaging, Industrial Area Begrajpur, Muzaffarnagar
142.	Swastic Udyog, C-12, Industrial Estate, Muzaffarnagar
143.	Shri Balaji Process, Vill. Alipur Aterna, Tehsil Budhana, Muzaffarnagar
144.	Aman Rolling Mills, Vill. Sandhawali, Muzaffarnagar
145.	Diamond Pyrolysis, Vill. Sandhawali, Muzaffarnagar
146.	Tejas Rasayan Pvt. Ltd., Vill. Jat Mujhera, Bhopa Road, Muzaffarnagar
147.	MMD Green Energy Solution, Jansath Road, Vill. Shernagar, Muzaffarnagar
148.	Kisan Agro Industries, Vill. Vehalana, Meerut Road, Muzaffarnagar
149.	Mahie Green Earth Product, Vill. Nara, Meerut Road, Muzaffarnagar
150.	ARG Rubber Processed Oil Industries, Vill. Shernagar, Jansath Road, Muzaffarnagar
151.	Triveni Pyro Fuels, Sohjani Road, Vill. Kutubpur, Muzaffarnagar
152.	J.D. Enterprises, C-37, Industrial Area, Begrajpur, Muzaffarnagar
153.	Shubh Rolling Mills, Vill. Suzru, Rainbow Road, Muzaffarnagar
154.	National Gold Rolling Mill, Vill. Salarpur, Meerapur Road, Muzaffarnagar
155.	Mahalaxmi Enterprises, Bhopa Road, Vill. Makhiyali, Muzaffarnagar
156.	Shakumbari Enterprises, Vill. Bahadurpur, Muzaffarnagar
157.	Rudhra Enterprises, Vill. Ukawali, Tehsil Budhana, Muzaffarnagar
158.	Lakshmi Industries, Vill. Tisang, Tehsil Jansath, Muzaffarnagar
159.	Shri Tirupati Enterprises, Vill. Bannagar, 8th Km. Saharanpur Road, Muzaffarnagar
160.	Kohinoor Manure Factory, Vill. Shekhupura, Khatauli, Muzaffarnagar
161.	B & B Sons Co., Vill. Goyla, Tehsil Budhana, Muzaffarnagar
162.	Vinayak Industries, Vill. Shernagar, Jansath Road, Muzaffarnagar
163.	Lakshmi Enterprises, Arihant Road, Sujru, Muzaffarnagar
164.	Jai Mateshwari Steels, Rainbow Lane, Meerut Road, Muzaffarnagar
165.	Dakini Health Foods, 9th Km. Bhopa Road, Muzaffarnagar
166.	Bimal Ceramics Pvt. Ltd. Vill. Vehlana, Meerut Road, Muzaffarnagar
167.	Goel Dyechem Pvt. Ltd., 7th Km. Bhopa Road, Vill. Makhiyali, Muzaffarnagar
168.	Brothers Enterprises, Budhana Road, Vill. Pinna, Muzaffarnagar
169.	Shri Durga Industries, Vill. Vehlana, Shamli Bypass Road, Muzaffarnagar
170.	Wintex Industries, A-7, Industrial Estate, Meerut Road, Muzaffarnagar
171.	Bharat Rolling Mill, Vill. Talda, Salarpur Road, Muzaffarnagar
172.	Ram Potash Pvt. Ltd., Vill. Shernagar, Jansath Road, Muzaffarnagar
173.	Alisha Enterprises, Vill. Sikhreda, Jolly Road, Muzaffarnagar
174.	Dev Enterprises, Vill. Salarpur, Meerapur Road, Muzaffarnagar
175.	Ravi Pestochem Pvt. Ltd., 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar
176.	ASV Reclaiming LLP, Vill. Talda, Jansath Road, Muzaffarnagar
177.	Navkar Agriculture Industries, Tabita Road, Opp. Cheetal Grand, Khatauli, Muzaffarnagar
178.	Shree Agro Industries, Vill. Mubarikpur Tigai, G.T. Road, Muzaffarnagar
179.	Zaidi Rubber Industries, Vill. Shernagar, Jansath Road, Muzaffarnagar
180.	Shri Banke Bihari Enterprises, Vill. Salarpur, Muzaffarnagar
181.	Swarup Rolling Mills Ltd., Vill. Salarpur, Jansath Road, Muzaffarnagar
182.	Ramdoot Rolling Mills, 6.5 Km. Stone, Meerut Road, Muzaffarnagar
183.	Ramnamah Fertilizers LLP, Vill. Shernagar, Jansath Road, Muzaffarnagar
184.	Agrotech Marketing Co., 7.4 Km., Jansath Road, Muzaffarnagar



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